

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

APPEAL NO. 305 OF 2016

Dated: 17th March, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member**

In the matter of :

**Assam Gas Company Ltd. ...Appellant(s)
Vs.
Petroleum & Natural Gas Regulatory Board ...Respondent(s)**

Counsel for the Appellant(s) : Mr. K.K. Rai, Sr. Adv.
Mr. Abhas Kumar
Mr. S. Chandrashekhar
Mr. ANshul Rai

Counsel for the Respondent(s) : Mr. Sumit Kishore for R.1

ORDER

Learned counsel for respondent No.1 seeks two weeks more time to file reply. He may file the same on or before 05.04.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 20.04.2017 after serving copy on the other side.

List the matter on **21.04.2017.**

**(B.N. Talukdar)
Technical Member
ts/vg**

**(Justice Ranjana P. Desai)
Chairperson**